

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1674**

TO BE ANSWERED ON THE 06TH MARCH, 2018/ PHALGUNA 15, 1939 (SAKA)

RACIAL DISCRIMINATION CASES

1674. SHRI PREM DAS RAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of racial discrimination and violence have been increasing in the country and if so, the existing legal provisions to counter such incidents;

(b) the action taken by the Government to incorporate the recommendations of the Bezbaruah Committee and 267th Law Commission Report to check racial discrimination in the country; and

(c) the extent to which the steps taken by the Government to address the grievances of people belonging to the North Eastern region viz., issuing of advisories to all the State Governments, strengthening of facilities for legal assistance and appointment of Nodal Officers have been effective in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The incidents of racial discrimination and violence against people of North Eastern States residing in different parts of country are dealt with at the State Government level. According to information made available from the States, they do not keep a separate record of racial discrimination and violence against people of North Eastern States. In view of this, it is not possible to say whether such incidents are increasing in the country. The cases of racial discrimination and violence are being dealt with by the State Government under existing law such as IPC, Cr.PC, The Scheduled Castes and Scheduled Tribes(Prevention of Atrocities) Act, 1989 etc.

(b) The Bezbaruah Committee has suggested insertion of two new sections 153(C) and 509(A) in the Indian Penal Code to prevent racial discrimination. Law Commission of India in its 267th Report has recommended for insertion of new section 153C dealing with prohibition of incitement to hatred and Section 505A for causing fear alarm and provocation of violence in certain cases. The matter is presently with Law Commission for examination and recommendations.

(c): The steps taken by the Central Government to address the grievances of people hailing from North East region viz. issuing advisories and instructions to State Governments for safety & security of NE people, strengthening of facilities for legal assistance, extending facilities in the field of sport, educating the people about the North East in various forms, focusing attention on the North East on media, providing of helpline numbers, appointment of Nodal Officers etc. are being implemented effectively.
